IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 05/2007

IN THE MATTER OF:

Akai Consumer Electronics India Ltd. & Ors.

.....Petitioner

SECTION: UNDER SECTION 391 of the Companies Act

Order delivered on 24.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Rahul Malhotra & Shri Varun Garg, Advocates

ORDER

Learned counsel for the petitioner requests for some time to complete the paper book in accordance with the various provisions of the Companies Act.

List on 08.08.2017.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

Sd/-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

24.07.2017 Vineet